Galiara Yojana Projects for Golden Temple

2839. SHRI SUKHDEV SINGH LIBRA:

SARDAR GURCHARAN SINGH TOHRA:

Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

- (a) whether Government have taken over the work of the remaining two phases of the Galiara Yojana (corridor action plan for the beautification of the surroundings of the Golden Temple);
 - (b) the amount earmarked for the project;
 - (c) the present status of the work; and
 - (d) by when the entire project is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI PON RADHAKRISHNAN): (a) to (d) The information is being collected and will be laid on the Table of the Sabha.

Conversion of commercial properties from leasehold to freehold

2840. SHRI N. K. PREMACHANDRAN: Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:

- (a) whether Government have decided any policy for converting commercial properties from leasehold to freehold;
- (b) the amount to be charged in different zones of Delhi for allowing such conversion and other details;
- (c) whether this policy is applicable even in case of DDA shops with restricted use; and
- (d) whether allottees of DDA shops with restricted use are required to pay both on account of conversion from leasehold to freehold and also for change of use from restricted to general in order to enable them to use their shops for any legal purpose of their choice?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI PON RADHAKRISHNAN): (a) Yes, Sir.

(b) and (c) As per the scheme, all built up commercial, industrial and mixed land use properties are eligible for conversion. The conversion fee to be charged for industrial, commercial and mixed land use properties will be 10% of the total land value calculated on the basis of notified land rates prevailing on the date of submission of the application. The land rates are notified periodically with the approval of the Competent Authority. For the recorded lessees, 40% remission in the conversion fee will be admissible. The General Power of Attorney holders will not be entitled to any remission and instead shall pay a surcharge of 33.33% in addition to normal conversion charges.

The rates for charging conversion charges for commercial/industrial properties of DDA Zone-wise are as under:—

	Rates for charging conversion Fee per sq. mtr. 100 far		_
	Zone	Commercial/ Built up shops	Industrial Plots
1.	Central Zone	Rs. 105620/-	_
2.	South Zone	Rs. 45670/-	26980/-
3.	West Zone	Rs. 35696/-	17870/-
4.	North Zone	Rs. 24892/-	17870/-
5.	Mangolpuri Industrial Area, Manufacturing Udyog Nagar and Keshopur Indust- rial Area		19960/-
6.	East Zone	Rs.9640/-	11150/-

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The rates for charging conversion fee for commercial, industrial and mixed land use properties under L&DO Zone-wise are as under:—

Zone Fee per sq. mtr.	Rates for charging conversion
Central Zone (Connaught Place, Minto Road, Krishna Market, Jhandewalan etc.)	Rs. 57,960/-
 South Zone (Khan Market, Lajpat Nagar, Kalkaji), R.K. Puram, M.B. Road etc. 	Rs. 17,480/-to Rs. 28,980/-
 WEST ZONE (Gaffar Market Rani Jhansi Market, D.B. Gupta Market, Kirti Nagar Industrial area etc.) 	, Rs. 14490/-to Rs.24150/-
 NORTH ZONE (Kamala Naga Lajpat Rai Market, Vijay Nagar, Gokle Market etc.) 	r, Rs. 12190/-to Rs. 14490/-
5. EAST ZONE (Jheel Kuranja, Geeta Colony, Narela etc.)	Rs. 4140/- to Rs. 5865/-

(d) Yes, Sir. Since conversion from restricted use to general use and leasehold to freehold are two independent issues.

Employment scheme to check population in metropolitan cities

†2841. SHRI RAJIV RANJAN SINGH 'LALAN': Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:

- (a) whether, keeping in view the exodus from villages, Government have introduced any employment scheme for providing job opportunities in the small towns and cities in order to check the ill-effects of expbsion of population in the metropolitan cities;
 - (b) if so, the outlines of the scheme; and
- (c) the target for creating additional job opportunities annually under the said scheme?

[†] Original notice of the question was received in Hindi.